

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 213  
122/241-242/ND/2020**

**IN THE MATTER OF:**

**Smt. Asha Bali**

**...APPLICANT**

**Vs.**

**M/s. Bali and Co. Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 241-242**

**Order delivered on 12.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:Ms. Usha Mann, Advocate.**

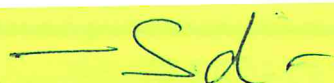
**For the Respondent**

**:Mr. Sharad Rajwansi, Advocate  
for R1 to R3.**

**ORDER**

Heard the submissions made by the counsel for the petitioner as well as Mr. Sarad Rajwansi, Advocate who has stated to file his Vakalatnama on behalf of the respondent no. 1,2 and 3 and reply in the matter.

Let registry serve notice on respondent no. 2 and 3 who are now directors of the respondent company no. 1 and they are now restrained to represent as directors forthwith and also not to take any steps which will defeat the interest of the petitioner in any manner whatsoever, till the next date of hearing. Let this matter be posted to **24.03.2021**. Dasti of this order is allowed.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)